

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
11442-11443/2015

(Arising out of impugned final judgment and order dated 10-04-2014 in WRITC No. 56149/2013 21-07-2014 in WRITC No. 56149/2013 passed by the High Court Of Judicature At Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD & ANR.

Petitioner(s)

VERSUS

STATE OF U P. & ORS.

Respondent(s)

Date : 11-05-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Sakshi Kakkar, AOR
Mr. Shakti Singh, Adv.

For Respondent(s) Mr. Manoj K. Mishra, AOR
Mr. Sunil Kumar Pandey, Adv.
Mr. Umesh Dubey, Adv.
Mr. Ashish Kumar Mishra, Adv.

Mr. F. I. Choudhury, AOR
Mr. Shivapati B. Pandey, Adv.

Mr. V.V. Pattbharam, Adv.
Mr. Rohit Pandey, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamendra Mishra, Adv.
Mr. Vinay Garg, AOR

Ms. Ritu Rastogi, Adv.
Mr. Sanjay Kumar Visen, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the petitioner seeking adjournment on the ground of personal difficulty, list the matter after four weeks.

(SHASHI SAREEN)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER

